

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

COMPANY PETITION NO. 893 OF 1997

In the matter of Companies Act, I  
of 1956

And

In the matter of M/s. Amrut  
Industries Ltd. (In Prov. Liqn.)

SALE NOTICE

Pursuant to the order dated **14.07.2017** passed by the Hon'ble High Court, Bombay, the offers are invited in sealed cover from the intending purchasers for the purchase of the Immovable and Movable assets of M/s. Amrut Industries Limited (In Prov. Liqn.) situated at Village Korlagudam, G.P., Mandal Kalluru, Dist. Khammam, Telangana i.e. land comprises Ac 2-07 Cents along with Building in one lot. **The sale will be on "as is where is and whatever there is basis"** and subject to confirmation from the Hon'ble High Court at Bombay.

<u>Reserve Price:-</u>	Rs. 80,00,000/-
<u>Earnest Money (E M D):-</u>	Rs.20,00,000/-(25% of Reserve Price)
<u>Inspection of Assets:-</u>	Between 11.00 A.M. and 4.00P.M On <u>07.09.2017</u> of immovable and movable assets situated at Village Korlagudam, G.P., Mandal Kalluru, Dist. Khammam, Telangana.

The sealed cover shall be superscribed with the words "Offer for the Immovable and Movable assets of the company viz. M/s. Amrut Industries Limited (In Prov. Liqn.) alongwith **Earnest Money deposit** (25% of the Reserve Price) by way of Demand Draft / Pay Order drawn in favour of "The Official Liquidator, High Court, Bombay." Payable at Mumbai and should reach the office of the Official Liquidator at 5<sup>th</sup> floor, Bank of India Building, M. G. Road, Fort, Mumbai-400 023 latest by 20.09.2017 by 4.00 P.M. All the offers will be opened on 28.09.2017 at 11.00 A.M. or thereafter before the Hon'ble High Court, Bombay when the offerors or their authorized representatives may be present, if they so desire. No

intending purchaser will be allowed to bid in the auction in the name of nominee/ nominees. No separate notice will be given to the offerors, ex-directors or petitioner of the company (In Prov. Liqn.) in respect of auction sale and the interested parties may watch the Board of the Hon'ble High Court, Bombay for further date of hearings. This sale notice is available on the websites of [www.officialliquidatormumbai.com](http://www.officialliquidatormumbai.com), [www.mca.gov.in](http://www.mca.gov.in) and also on the Website of Hon'ble High Court, Bombay i.e. [www.bombayhighcourt.nic.in](http://www.bombayhighcourt.nic.in) .

The terms and conditions of sale of the Immovable and Movable assets can be obtained from the office of the undersigned on any working day during office hours on payment of Rs.200/-.

Dated this 8<sup>th</sup> day of August, 2017.

V  
08/8/2017

(VINOD SHARMA)  
OFFICIAL LIQUIDATOR,  
HIGH COURT, BOMBAY.  
5<sup>th</sup> Floor, Bank of India Bldg.,  
M.G. Road, Fort, Mumbai-23.  
Tel: - 22670024 / 22675008

O/c  
07/08/17